

THE SECOND SCHEDULE

(See section 34)

THE FIRST STATUTES

The University, in the exercise of its powers and functions under section 7, shall ensure that the financial liabilities are met out of the available financial resources and to that extent shall devise and enforce such procedures as approved by any authority referred to in section 20:

Provided that the extant rules and procedures of the Central Government relating to appointments, promotions and fixation of pay as well as expenditures, both recurring and non-recurring, including those referred to in clauses (viii), (x), (xvii) and clause (xxi) of sub-section (1) of section 7, shall apply if the University seeks any financial assistance or Gross Budgetary Support apart from one-time capital grant.